

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
HYDERABAD

O.A.NO.1392 OF 1997.

DATE OF ORDER:24-8-1999

BETWEEN:

N.V.S.Sastry.

.....Applicant

A n d

1. The Chief Engineer, Telecom Civil Zone,
5-1-885, Koti, Hyderabad.

2. The Chairman, Telecom Commission,
New Delhi.

.....Respondents

COUNSEL FOR THE APPLICANT :: Mr. K.Venkateshwar Rao

COUNSEL FOR THE RESPONDENTS :: Mr. B.Narasimha Sharma

CORAM:

THE HON'BLE SRI JUSTICE D.H.NASIR, VICE CHAIRMAN

THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN.)

: ORDER :

ORAL ORDER (PER HON'BLE SRI R.RANGARAJAN, MEMFBER (A))

Heard Mr. K. Venkateshwar Rao, learned Counsel for the Applicant and Mr.
B. Narasimha Sharma, learned Standing Counsel for the Respondents.

1

2. This OA is filed for the following relief's:-

"i) To call for records relating to office order No.9(10)/97/CE(Civil)/831, dated 30-9-1997 issued by the Chief Engineer, Telecom Civil Zone, Hyderabad and quash the same by holding the action of the respondents in modifying the date of BCR promotion of the applicant from 9-9-1992 to the date of assumption of charge namely 29-9-1995 and consequently seeking to recover the alleged excess amount as illegal, arbitrary, discriminatory and violative of Articles 14 and 16 of the Constitution.

ii) To suspend the operation of the office Order No.9(10)/97/CE Civil/831, dated 30-9-1997 issued by the Chief Engineer, Telecom Civil Zone, Hyderabad."

3. It is now stated by the learned Counsel for the Applicant that this OA is not pressed.

4. Hence, the OA is dismissed as not pressed. No costs.

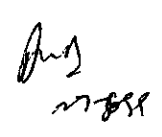


(R.RANGARAJAN)
MEMBER (A)



(D.H.NASIR)
VICE CHAIRMAN

DATED this the 24th day of August, 1999
Dictated in the Open Court



DSN

COPY TO:-

1. HDHND
2. HRRN M (A)
3. HBSJP M (J)
4. D.R. (A)
5. SPARE
6. ADVOCATE
7. STANDING COUNSEL

15ND II nd COURT

TYPED
COMPARBY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDRABAD BENCH, HYDERABAD.

10/9/99

THE HON'BLE MR. JUSTICE D.H. NASIR
/IE - CHAIRMAN

THE HON'BLE MR. R. RANGARAJAN
EMBER (ADMN)

THE HON'BLE MR. B.S. JAI PARAMESHWAR
EMBER (JUDL)

ORDER DATE:

24/8/99

MAF/CR. NO

IN

NO. 1392/97.

ADMITTED AND INTERIM DIRECTIONS
ISSD

ALLIED

C.P. CLOSED

R.A. CLOSED

D.A. CLOSED

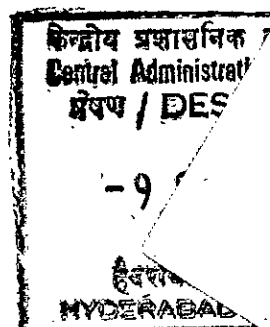
DISPOSED OF WITH DIRECTIONS

DIMISSD

DIMISSD AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JULY 1952/57

Case No.

No. of Letters 22.10.57.

Respondent

...Applicant

And

1. The Chief Engineer, Telangana Civil Civil Works,
3-10-52, Nizami, Hyderabad.
2. The Chairman, Telangana Legislative Assembly, Nizam.

...Respondent

Under 1 for the applicant : 10.10.52 case No.
General for the respondent : 10.10.52 case No.
10.10.52

THE CENTRAL ADMINISTRATIVE TRIBUNAL (1)

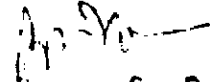
THE CENTRAL ADMINISTRATIVE TRIBUNAL (2)

THE CENTRAL ADMINISTRATIVE TRIBUNAL

Heard 21.10.52 case No. for the applicant and 10.10.52
case No. for the respondent.

2. Admit. This is filed challenging the modification of the
date of appointment from the 10.10.52 to 10.10.52 by order 22.10.57.
Learned counsel for the applicant submits that the respondent is
entitled to receive the salary paid to him in the 10.10.52.
Learned counsel for the respondent submits that no necessary is
completed. If any necessary is completed, then the case will
not be covered until further order in as far as the applicant
is concerned.

प्रमाणित प्रति
CERTIFIED TO BE TRUE COPY


विद्वान् अधिकारी
COURT OFFICER
द्वितीय श्रेणी अधिकारी
Central Administrative Tribunal
द्वितीय श्रेणी अधिकारी
HYDERABAD BENCH


Respondent (2)

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD,
1st Floor, HACA Bhavan, Opp: Public Garden, Hyderabad-500004, A.P.

ORIGINAL APPLICATION NO. OF 199

Applicant(S) V/S 1392 Respondent(S) 7.

N.V.S.Sastry

By Advocate Shri:

Chief Engineer, Telecom Civil Zone, Koth, Hyd
& Drs. (By Central Govt. Standing Counsel)

K.Venkateswara Rao

To.

Sri.N.R.Devaraj, Sr.CCSC.

- ✓ R-1. The Chief Engineer, Telecom Civil Zone, 5-1-BBS, Kothi, Hyd.
✓ R-2. The Chairman, Telecom Commission, New Delhi.

Whereas an application filed by the above named applicant under Section 19 of the Administrative Tribunal Act, 1985 as in the copy annexed hereunto has been registered and upon preliminary hearing the Tribunal has admitted the application.

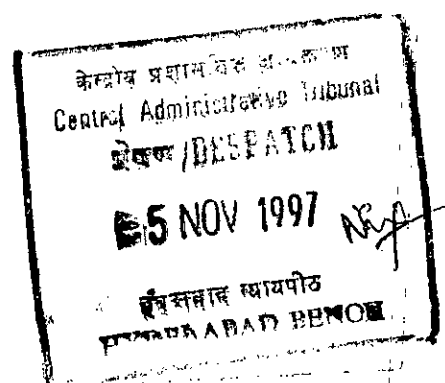
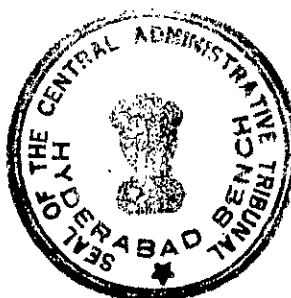
Notice is hereby given to you that if you wish to contest the application, you may file your reply along with the document in support thereof and after serving copy of the same on the applicant or his Legal Practitioner within 30 days of receipt of the notice before this Tribunal, either in person or through a Legal Practitioner/ Presenting Officer appointed by you in this behalf. In default, the said application may be heard and decided in your absence on or after that date without any further Notice.

Issued under my hand and the seal of the Tribunal
This the day of 199
Twentysecond October, 7.

//BY ORDER OF THE TRIBUNAL//

Date:
27-10-1997.

FOR REGISTRAR.

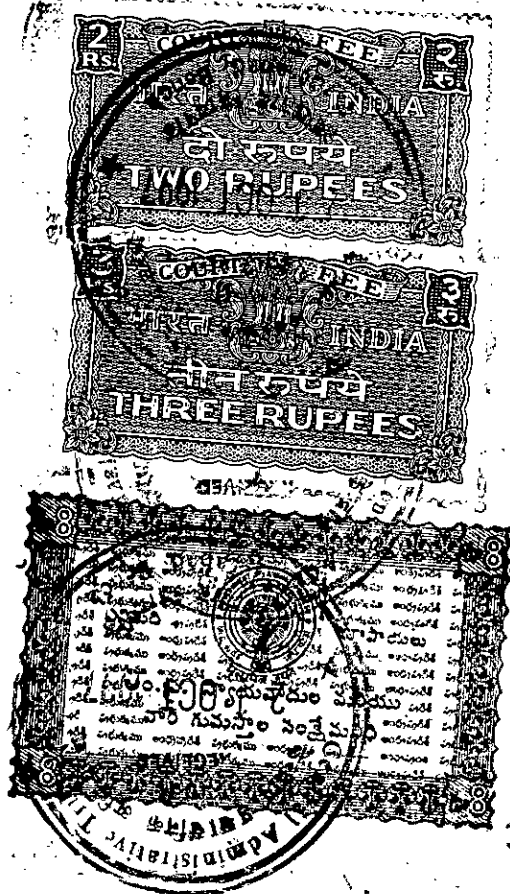


As
21/10/97

S. R. No.

DISTRICT

Andhra Pradesh
Administrative Tribunal
at Hyderabad



VAKALAT

IN

O. A. No.

of 199

ACCEPTED

K. Venkateswara
S. Murthy
(S.V.V. S. Murthy)

APPLICANT
Advocate for PETITIONER
RESPONDENT

APPLICANT
Advocate for PETITIONER
RESPONDENT

Address for Service of the said Advocate is at

2-2-1136/3/1
Tajalaxmi
Nuvvur
Nallam
Hydrabad

C. W. S.

**In the Andhra Pradesh Administrative Tribunal
at Hyderabad.**

O. A. No.

1392

of 199

7

M. V. S. Sastri
VERSUS

(1) One

I/We

N. V. S. Sastri

Applicant

Petitioner

Respondent

Applicant

Petitioner

Respondent

In the above Petitioner do hereby appoint and retain.

K. Venkataiah
& T. V. V. S. Murthy.

Advocate's of the High Court to appear for me/us in above Petition and to conduct and prosecute (or defend) the and all proceedings that may be taken in respect of any application connected with the same any degree or order passed therein including all application for return of documents or the receipt or any moneys that may be payable to me/us in the said Appeal/Petition and also to appear in all application under Clause XV of the Letter Patent and in all applications for review and for leave to the Supreme Court of India.



S. S. S.

I Certify that the contents of this VAKALAT were read out and explained in English and Telugu in my presence to the executants who appeared perfectly to understand the same and made his/her/their signature or mark in my presence.

Executed before me this

17th day of Oct 1997.

Advocate's Hyderabad.

Central Administrative Tribunal
Hyderabad Bench, Hyderabad.

O.A/R No. 1392 of 1997



MEMO OF APPEARANCE

N.R. DEVARAJ
ADVOCATE

Standing Counsel for Railways
Senior Standing Counsel for Central Govt.

Counsel for *The Respondents*

Address for Service :

Phone : 7610600

Plot No. 8, Lalithanagar
Jamai Osmania,
Hyderabad - 500 044.

(39)

Central Administrative Tribunal, Hyderabad Bench
HYDERABAD.

O.A. / ~~PA~~ No. 1392

of 1997

BETWEEN

N. V. S. Shastri

Applicant (s)

Vs.

Chief Engineer (Civil)
Telecom Cir. Zone,
Koti, Hyd & Ors

Respondent (s)

MEMO OF APPEARANCE

To,



I N.R. Devaraj, Advocate, having been authorised

(here furnish the particulars of authority)

by the Central/~~State~~ Government/Government Servant authority/corporation/society notified under Sec. 14 of the Administrative Tribunals. Act, 1985. Hereby appear for applicant No. the Office /Respondent No. and undertake to plead and act for them in all matters in the aforesaid case.

Place : Hyderabad.

Date : 6-10-98

Signature & Designation of the
Counsel

Address of the Counsel for Service

Plot No.8, Lalithanagar
Jamai Osmania
Hyderabad - 500 044.

N.R. DEVARAJ
Standing Counsel for Railways
Senior Standing Counsel for Central Govt.